

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 242/MP/2016**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards PoC charges dated 8.11.2016 dated 8.11.2016 for the month of October, 2016 by PGCIL.

Date of hearing : 6.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Udupi Power Corporation Limited.

Respondents : Power Grid Corporation of India Limited & Others.

Parties present : Shri Tanmay Vyas, UPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Ms. Swapna Seshadri, Advocate, PCKL  
Shri Sandeep Rajpurohit, PCKL  
Shri Ashwin, PCKL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed seeking direction to PGCIL not to raise any bill for PoC charges for 18.5 MW and quash the PoC bill dated 8.11.2016 raised by PGCIL for the month of October, 2016. The representative of the petitioner further submitted that PGCIL has wrongly raised the PoC bill on the petitioner for untied capacity of 18.5 MW by misinterpreting the Commission's order dated 30.6.2016 in Petition No. 10/SM/2014.

2. Learned counsel for PGCIL submitted that PGCIL has implemented the Commission's order dated 30.6.2016 in Petition No. 10/SM/2014 by including the said 18.5 MW LTA of the petitioner in the PoC computations/RTAs and has subsequently raised PoC bills on the petitioner in line with the procedures of the Sharing Regulations. Learned counsel for PGCIL requested the Commission to clarify the directions given in the order dated 30.6.2016 in Petition No. 10/SM/2014.

3. After hearing the representative of the petitioner and learned counsel for PGCIL, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**